



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 3034/2019**

**This the 25<sup>th</sup> day of June, 2021**

(Through Video Conferencing)

**Hon'ble Ms. Aradhana Johri, Member (A)**

1. Manju Devi, Age 50 years W/o Late Sh. Dashrath Singh
2. Kumari Saroj, Age 24 years  
D/o Late Sh. Dashrath Singh  
Both the applicants are:  
R/o Vill: Padri Jhillipar, Salempur,  
Post: Baiduli, Deoria, (U.P.) Pin-274501

... Applicants

(through , Advocate: Shri U. Srivastava)

**Versus**

1. The Govt of NCT Delhi Through the Chief Secretary  
Delhi Secretariat, New Delhi
2. The Delhi Jal Board through its Chairman  
Delhi Jal Board, Govt. of NCT Delhi, Delhi
3. The Chief Executive Officer, Govt. of NCT Delhi  
DJB Vig. Department Varunalaya Phase-II  
Karol Bagh, New Delhi

... Respondent

(through , Advocate: Shri Pratap Shanker)

**ORDER (Oral)**

The applicant Smt Manju Devi is the widow of deceased employee Shri Dashrath Singh, who was SG Baildar with the

Respondent organization, who expired on 01.08.2018. It is admitted that the applicant is the nominee of the deceased employee in the records of the Respondent organisation. The retiral dues of the deceased employees have not been paid to the applicant since a claim was made by one Mrs Laxmi that she was the second wife of Shri Dashrath Singh and she should be paid the retiral dues. She filed a succession case no. 37/18 in the Court of ACJ-cum-ARC-cum-CCJ, North-East, Karkardooma Courts, Delhi. On 31.03.2021, this case was dismissed as withdrawn. This fact has been admitted by both the parties. Accordingly, the hurdle that came in the way of processing the retirement benefits has now been removed.

2. In light of the above, the respondents are directed to process the said retirement dues as per rules within a period of six weeks from the date of receipt of a certified copy of this order. OA is disposed of accordingly. No orders as to costs.

**(Aradhana Johri)  
Member (A)**

*/daya/neetu/*